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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH  
HYDERABAD  
O.A. NO.255/92

Between: Nadamuni Vara Lakshmi Date of Order: 13.3.95  
...Applicant.

And

1. The Chief Engineer,  
Southern Command, Pune - 1.
2. The Garrison Engineer,  
Naval Base,  
Visakhapatnam.
3. The Chief Engineer,  
Jaipur Zone,  
Power House Road,  
Banipad, Jaipur - 6.

...Respondents.

Counsel for the Applicant : Mr.P.Prabhakar Reddy

Counsel for the Respondents : Mr.N.V.Ramana, Addl.CGSC.

CORAM:

THE HON'BLE SHRI A.V.HARIDASAN : MEMBER (J)  
THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

contd...

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O.A.No.255/92Date of Order: 13.3.95

X As per Hon'ble Shri A.V. Haridasan, Member (Judl.) X

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The applicant is the widow of M.Narsimham who died in harness while working as a Lower Division Clerk under the respondents. Considering the request of the applicant, the applicant was appointed on compassionate grounds as a mazdoor by order dt. 22.9.88. But the applicant had made a request praying for appointment as a Lower Division Clerk relaxing the educational qualifications prescribed for the post. However, later the applicant passed the S.S.C. examination which is the requisite qualification for the post of L.D.C. After passing the S.S.C. examination she requested for appointment as Lower Division Clerk. This was not acceeded by the respondents. Therefore this application is filed by the applicant for a direction to the respondents to appoint her as L.D.C.

2. The respondents resist her application on the ground that once the compassionate appointment is given the applicant had no right to claim appointment on a higher post on compassionate grounds. When the application came up for final hearing today none appeared for the applicant. None were present on the last date of hearing also. We have gone through the pleadings and also heard the learned standing counsel for the respondents. Compassionate appointment is given with a view to help the family of the deceased government servant to get on indigent circumstances. Once the appointment is accepted the incumbent has to strive for

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further advancement in career. There is no legal right to claim a higher appointment. Hence we do not find any merit in this application. In the result, the application is devoid of merits leaving the parties to bear their own costs.

*ABG*  
(A.B.GORTHI)

Member (Admn.)

*AVH*  
(A.V.HARIDASAN)  
Member (Judl.)

Dated : 13th March, 1995

(Dictated in Open Court)

*YR*  
DEPUTY REGISTRAR(J)

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To

1. The Chief Engineer, Southern Command, Pune - 1.
2. The Garrison Engineer, Naval Base, Visakhapatnam.
3. The Chief Engineer, Jaipur Zone, Power House Road, Banipad, Jaipur - 6.
4. One copy to Mr.P.Prabhakar Reddy, Advocate, 25/B, P.S.Nagar, Masab Tank, Hyderabad - 457.
5. One copy to Mr.N.V.Ramana, Addl.CGSC,CAT,Hyderabad.
6. One copy to Library,CAT,Hyderabad.
7. One spare copy.

YLKR

TYPED BY  
CHECKED BY

COMPARED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

THE HON'BLE SHRI A.V.HARIDASAN: MEMBER (J)

AND

THE HON'BLE SHRI A.B.GORTHI: MEMBER (A)

DATED 13.3.95

ORDER/JUDGMENT

M.A.NO/R.P.NO./C.P.NO.

in

D.A.NO. 255/92

Admitted and Interim directions issued.

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default

Rejected/Ordered.

No order as to costs.

YLKR

*No spare copy*

